

Houses for Government Employees

4297. SHRI T. GOPAL KRISHNA : Will the PRIME MINISTER be pleased to state :

(a) whether there is any move to evolve a National Policy for construction of houses for Government employees;

(b) if so, the details thereof;

(c) the details of category-wise/type-wise houses

constructed during the past two years for Government employees; and

(d) the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). No, Sir.

(c) The category-wise and type-wise details of houses constructed during the last two years is as under :

Year	I	II	III	IV	V	Total
1994-95	256	40	349	112	28	785
1995-96	92	128	128	112	-	460

(d) The details of the houses constructed state-wise during the last two years is given below :

City	I	II	III	IV	V	Total
1994-1995						
Chandigarh	80	-	48	-	-	128
New Bombay	-	-	130	112	28	270
Delhi	-	-	135	-	-	135
Ghaziabad	176	-	-	-	-	176
Rajkot	-	-	36	-	-	36
Allahabad	-	40	-	-	-	40
Total	256	40	349	112	28	785
1995-1996						
Faridabad	92	128	128	-	-	348
New Delhi	-	-	-	112	-	112
Total	92	128	128	112	-	460

[Translation]

Illegal Construction

4298. SHRI O.P. JINDAL : Will the PRIME MINISTER be pleased to state :

(a) whether the attention of the Government has been drawn towards the news published under the caption 'Jamkar Phalphool Raha Hai Avaidh Nirman Ka Dhandha' appearing in the Nav Bharat Times dated July 27, 1996;

(b) if so, whether the illegal construction is growing in Delhi despite the order of Lt. Governor;

(c) whether this illegal trade is prospering under the patronage of Municipal Corporation, D.D.A. and Delhi Police;

(d) whether the Union Government will take any concrete steps in this regard rapidly so as to demolish the illegal construction made in the last few years; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) Unauthorised construction is a continuing problem and its removal is an ongoing process.

(c) No, Sir.

(d) and (e). Instructions have been issued by this Ministry from time to time to the land owning agencies and the local bodies/DDA to take prompt action to check the unauthorised constructions, particularly those

of unauthorised colonies. As and when unauthorised construction is reported/detected, action is taken under the relevant laws by the local agencies/DDA with the help of the policy, wherever considered necessary.

Compensation to Land Oustees

4299. SHRIMATI MEIRA KUMAR : Will the PRIME MINISTER be pleased to state :

(a) whether the Government make full payment of the compensation to the owner only whose land has been acquired;

(b) whether any compensation is given to the labourers also who earn their livelihood by working on that land; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) No, Sir.

(c) There is no provision in the Land Aquisition Act, 1894 to make any payment to such labourers.

[English]

Fruit Processing Industries Co-operative Sector

4300. SHRI SOUMYA RANJAN : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) the present state of fruit processing industries of Co-operative Sector in Orissa;

(b) whether any financial assistance has been provided by the Government; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) to (c). At present there is no fruit processing industry in the Co-operative sector in Orissa. The Ministry of Food Processing Industries under its various Plan Schemes has provided total financial assistance of Rs. 250.98 lakhs during the years 1992-93 to 1995-96 for the development of Food Processing Industries in Orissa.

Development of Towns in Kerala

4301. SHRI P.C. THOMAS : Will the PRIME MINISTER be pleased to state :

(a) whether medium and small towns having population below 50,000 are proposed to be considered for being included in the Poverty Alleviation Schemes;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the names of the programmes which cater to such towns?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Towns having population below 50,000 are already covered under two Centrally sponsored poverty alleviation schemes namely, Nehru Rozgar Yojana (NRY) and Urban Basic Services for the Poor (UBSP).

(b) As already stated in para (a) above, there are two schemes in existence, namely, NRY and UBSP which apply to towns having population below 50,000. A brief note on each scheme is enclosed as statements I and II.

(c) No applicable in view of reply to part (a) and (b) above.

(d) As given in reply to part (a).

STATEMENT-I

Nehru Rozgar Yojana

The Nehru Rozgar Yojana was launched in October, 1989, with the objective of providing employment opportunities to the unemployed and under-employed urban poor. The scheme is applicable to households living below the poverty line in urban areas and within this broad category, SC/ST/Women constitute a special target group. The Yojana consists of three Schemes :

(i) The Scheme of Urban Micro Enterprises (SUME) aims at skill upgradation and provision of subsidy and loan to urban poor beneficiaries with the objective of setting up micro-enterprises in the spheres of industry, services and business. The scheme of Urban Micro Enterprises is applicable to all the urban settlement.

(ii) The Scheme of Urban Wage Employment (SUWE) aims at provision of wage labour to urban poor beneficiaries through construction of economically and socially useful public assets in the low income neighbourhoods under jurisdiction of Urban Local Bodies having a population below one lakh. The material-labour ratio is to be maintained at 60 : 40.

(iii) The Scheme of Housing and Shelter Upgradation (SHASU) seeks training in construction trades as well as a subsidy & loan from HUDCO. The Government subsidy under the Scheme is restricted to a ceiling of Rs. 1,000/- and a loan from HUDCO upto